

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A No. 180/00191/2021

Wednesday, this the 21st day of April, 2021.

CORAM:

HON'BLE Mr. K.V. EAPEN, ADMINISTRATIVE MEMBER

C.P. Thankappan, aged 77 years,
S/o. Parameswaran,
Ex-Junior Technical Assistant,
RRL, Bhubaneswar.
Flat No. 7, K.S.H.B Flats, PTP Nagar (P.O),
Thiruvananthapuram – 695 038. - Applicant

[By Advocate : Mr. Mathew James]

Versus

1. Union of India, represented by its Secretary,
Ministry of Public Grievances & Pensions,
Government of India, Department of Personnel & Training,
North Block, New Delhi – 110 001.
2. The Director,
Regional Research Laboratory,
Bhubaneswar – 751 013, Odissa State. - Respondents

[By Advocate : Mr. K.C. Muraleedharan, ACGSC]

The application having been heard on 21.04.2021, the Tribunal on the same day delivered the following:

O R D E R

Per: Mr. K.V. Eapen, Administrative Member

The applicant filed this O.A seeking the following relief:-

“i. To direct the respondents to order to pay the pension and other eligible service benefits due to him with retrospective effect.

ii. issue such other writ, order or direction, as this Hon'ble Tribunal may deem fit and proper to grant. ”

2. The applicant approached this Tribunal feeling aggrieved by the alleged arbitrary and illegal delay in granting service pension and other eligible service benefits of the applicant due to him. He submits that he entered into service as Junior Laboratory Assistant under the 2nd respondent on 01.04.1969. After 13

years of service he resigned from service and got relieved from service. Thereafter, the applicant joined Airports Authority of India on 01.03.1982 and retired on 29.02.2014. On 15.03.1999, the applicant approached the Administrative Officer of the 2nd respondent and enquired about the possibility of getting pension. It is submitted that the Administrative Officer stated that the applicant is not eligible for pension for the reason that the applicant has not completed the eligible period of service when he had resigned. It was also further stated that he has resigned from service. The applicant submits that the Government of India have now revised the pension policy and, accordingly, those who have completed 10 years service are eligible for pension, including those who have resigned from service. The applicant submitted Annexure A-1 representation before the 2nd respondent, which is still pending after almost five years. Hence, he filed this O.A.

2. Heard Mr. Mathews James, learned Counsel for the applicant, Mr. K.C. Muraleedharan, learned ACGSC appears for the respondents.

3. When the matter came up for consideration, counsel for the applicant submits that applicant will be satisfied, if a direction is given to the respondents to dispose of Annexure A-1 representation by the authorities concerned. Hence, without going into the merits of the case, respondents are directed to dispose of the representation submitted by the applicant at Annexure A-1 within a period of three months from the date of receipt of a copy of this order.

4. O.A is disposed of as above. No order as to costs.

(Dated, 21st April, 2021.)

(K.V. EAPEN)
ADMINISTRATIVE MEMBER

Applicant's Annexures

Annexure A-1 - True copy of the representation dated 28.06.2016 submitted by the applicant before 2nd respondent.

Annexure A-2 - True copy of acknowledgement card evidencing receipt of Annexure A-1.

Annexure A-3 - True copy of reminder dated 02.11.2016 sent by applicant to the 2nd respondent.

Annexure A-4 - True copy of acknowledgment card evidencing receipt of Annexure A-3 dated 07.11.2016.

Annexures of Respondents

NIL
